IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP No. 8(ND)/2017

IN THE MATTER OF:

Ranchem Pvt. Ltd. AND RWL Healthworld ...

APPLICANT / PETITIONER

Ltd.

AND

RHC Holding Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 230-232 of the Companies Act

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s):-

Mr. Anuj Shah, Advocate

For the Income Tax Deptt. :

Ms. Lakshmi Gurung, Standing Counsel

For the ROC, Delhi

Mr. Manish Raj, Company Prosecutor

ORDER

On behalf of the arguing Counsel, Mr. Pawan Sharma, a request for adjournment has been made on the ground that he is unwell, accordingly, hearing is deferred.

Reply to the report of the Income Tax Department or any reply shall be filed within two weeks with a copy in advance to the Counsel opposite.

List for arguments on 23rd February, 2018.

(M. M. KUMAR)
PRESIDENT

(R. VARADHARAJAN) MEMBER (JUDICIAL)

V. Sethi 02.02.2018